

Registered Office: 301-306, 3rd Floor, ABHIJEET -V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380006, Gujarat. www.fincarebank.com

LOAN AGAINST GOLD - AUCTION NOTICE ON 'AS IS WHERE IS' BASIS

The below mentioned borrower/s have been issued notices to pay their Outstanding amounts towards the loan against gold facilities availed from Fincare Small Finance Bank Ltd ("Bank"). Since the borrower/s has/have failed to repay his/their dues, we are constrained to conduct an auction of pledged gold items/articles on **21 March 2024 between 11:00 AM - 03:00 PM (Time)** at below mentioned branches according to the mode specified therein. In case of deceased borrowers, all conditions will be applicable to legal heirs. Please note that in the event of failure of the above auction, the bank reserves its right to conduct another auction without prior intimation.

E-Auction Branch Details (E-auction will be conducted by using Weblink <https://gold.samii.in>)

AKOLA - 236600001076238 236600001445154 236600001538130 236600001620065 236600001641575 | **AKOT** - 236600001013958 236600001018759 | **AMALNER** - 236600001615525 236600002085593 | **AMRAVATI** - 236600000914210 236600000957798 236600000961580 236600000962268 236600001010223 236600001016403 236600001031543 236600001037873 236600001071927 236600001285864 236600001628961 236600001640157 236600001670020 | **BHUSAWAL** - 236600000233981 236600000913152 236600000917424 236600000921466 236600000923003 236600000937676 236600000955852 23660000141336 236600001230039 236600001531723 236600001595421 236600001658583 236600001674053 236600001677227 236600001923585 236600001924213 236600001930352 236600001985827 236600001988582 236600002033573 | **CHALISGAON** - 236600000924601 236600000958676 236600001001191 236600001006742 236600001006912 236600001014116 236600001026323 236600001043431 236600001045767 236600001073483 236600001402396 236600001553991 236600001566966 236600001568323 236600001595241 236600001616783 236600001634689 236600001642973 236600001658163 236600001660099 236600001674183 236600001824332 236600001835091 236600002024800 | **DHULE** - 236600000926257 236600000926767 236600000939023 236600002038103 | **GONDIA** - 2366000002063455 | **PUSAD** - 236600000937346 236600000942026 236600001655839 | **SATANA** - 236600001001641 236600001084533 236600001651326 | **SHIRPUR** - 236600000942766 236600000943184 236600000969535 236600001023459 236600001234592 236600001586588 236600001945933 236600001979839 236600002000825 | **SHRIGONDA** - 236600001075420 | **THANE** - **POKHARAN ROAD** - 236600002066880 | **UMRED** - 236600001061656 236600001524626 236600001530514 | **WANI** - 236600001550666 236600001938337 236600002072838 | **WARDHA** - 236600001049900 236600001080920 | **WASHIM** - 236600001562283 236600001627813 236600001659082 | **YAVATMAL** - 236600000918473 |

Note: The auction is subject to certain terms and conditions mentioned in the bid form, which is made available before the commencement of auction.

Sd/-
Manager
Fincare Small Finance Bank

AMBIT FINEST PRIVATE LIMITED

Corporate Off: Kanakia Wall Street, 5th floor, A 506-510, Andheri-Kurla Road, Andheri East, Mumbai-400093

DEMAND NOTICE

Under The Provisions of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") and The Security Interest (Enforcement) Rules, 2002 ("The Rules")

The undersigned being the authorized officer of **Ambit Finvest Private Limited** under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

Name of the Borrower(s)	Demand Notice Date	Description Of Immovable Property/Properties Mortgaged
1. BHAWANI HARDWARE 2. LADA RAM 3. INDRAVATHI Lan Nos. PUN0000000019581	09.03.2024 Rs. 21,72,994.82/- (Rupees Twenty One Lakhs Seventy Two Thousand Nine Hundred Ninety Four And Eighty Two Paise Only) As On : 09.03.2024	PLOT NO. 36 AREA ADMEASURING ABOUT 2487 SQ. FT. I.E. 231.13 SQ. MTRS., OUT OF SURVEY NO 275/14/1/1, SATHE WASTI, LOHEGAON, PUNE CITY, PUNE, UTTERESHWAR NAGAR, GALLI NO 7, BACKSIDE UTTERESHWAR MANDIR, PUNE CITY MAHARASHTRA - 411047. BOUNDARY OF THE SAID PROPERTY : NORTH : ROAD SOUTH : PARKING EAST : ROAD WEST : SHOP NO. 02
1.MAYUR CONSTRUCTION 2. MAYUR SHIVAJI POKALE 3. KADAMBARI MAYUR POKALE Lan No. PUN0000000033198	09.03.2024 Rs. 23,87,779.52/- (Rupees Twenty Three Lakhs Eighty Seven Thousand Seven Hundred Seventy Nine And Fifty Two Paise Only) As On : 09.03.2024	FLAT NO 301, 3RD FLOOR, OF AN AREA OF 644 SQ. FTS., CARPET AREA I.E. 837 SQ. FTS. BUILD-UP AREA+ TERRACE OF AN AREA OF 213 SQ. FTS. TOTAL SALEABLE AREA IS 1050 SQ. FTS., ALONG WITH ONE COVERED CAR PARKING IN THE SCHEME KNOWN AS "SHIV MANGAL RESIDENCY", SURVEY NO. 13 HISSA NO. 10 / 1, LIMAYE NAGAR, DHAYARI PUNE, TAL.-HAVELI, MAHARASHTRA - 411041. BOUNDARY OF THE SAID PROPERTY : NORTH : PROPERTY OF VENKATESH DEVELOPERS SOUTH : PMC OPEN PLOT EAST : 20FT. WIDE ROAD WEST : PMC OPEN PLOT
1.SWAMI KRUPA KHANAWAL 2. SAVITA GAJANAN KATANGALE 3. GAJANAN VITTAL KATANGALE Lan No. PUN0000000053236	09.03.2024 Rs. 21,67,860.71/- (Rupees Twenty One Lakhs Fifty Seven Thousand Eight Hundred Sixty And Seventy One Paise Only) As On 09.03.2024	RESIDENTIAL BUILDING COMPRISING GROUND + 1ST + 2ND FLOOR, PART SITUATED AT SURVEY NO. 78/3, BHAIKAVNATH NAGAR, MAJJE PIMPLE GURAV, TALUKA HAVELI, DIST.- PUNE, MAHARASHTRA - 411 027. BOUNDARY OF THE SAID PROPERTY : NORTH : ADJOINING PLOT SOUTH : ROAD EAST : ADJOINING PLOT WEST : PLOT OF MR. DHAVANE
1.VARAD ENGINEERS 2. SWATI SUHAS GHUMARE 3. SUHAS SHESHRAO GHUMARE 4. SUNDAR SHESHRAO GHUMARE Lan No. PUN0000000074445	09.03.2024 Rs. 23,83,069.57/- (Rupees Twenty Three Lakhs Eighty Three Thousand Sixty Nine And Fifty Seven Paise Only) As On 09.03.2024	FLAT NO. 04, 2ND FLOOR, AREA ADMEASURING 316 SQ.MTRS., ASHRAY BUILDING, SURVEY NO. 9 HISSA NO. 1/2/39, YASHWANT NAGAR, AMAR HOTEL, KHARADI, PUNE, PUNE CITY MAHARASHTRA - 411014. BOUNDARY OF THE SAID PROPERTY : NORTH : STAIR TERRACE : SIDE MARGIN EAST : SIDE MARGIN WEST : SIDE MARGIN

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that AFPL is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, AFPL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. AFPL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), AFPL also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the AFPL. This remedy is in addition and independent of all the other remedies available to AFPL under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of AFPL and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Sd/- Prashant Ohal Authorized Officer
Ambit Finvest Private Limited

Date : 16.03.2024, Place: Pune

THE KALYAN JANATA SAHAKARI BANK LTD.

Head Office - " KALYANAM ASTU " Om Vijaykrishna Apartment, Adharwadi Road, Kalyan (W), Dist. Thane 421301,
Pune Regional Office: Mahansari Karve Street Shikshan Sanstha, Karve Nagar, Warje, Pune 411052.
www.kalyanjanata.in

CORRIGENDUM - POSSESSION NOTICE OF SECURED ASSET

This is with reference to the **POSSESSION NOTICE** for the A/c **M/s Shree Makar Engineering Private Limited** published in this (Financial Express) newspaper on 24/02/2024 for possession of secured asset under SARFAESI Act, 2002.

In this Notice Guarantor No.4 was wrongly published as Mr. Sharad Ramchandra Pawar instead of Mr.Vijay Kachardas Shinde. Please read the same as Mr. Vijay Kachardas Shinde.

Other details remain the same.

Date: 15.03.2024
Place: Pune

Authorised Officer
The Kalyan Janata Sahakari Bank Ltd.

Karnataka Cooperative Milk Producers' Federation Limited

Kmf Complex, Dr. M.H. Marigowda Road, Bangalore - 560 029
Phone: 080-26096832 / 910, Fax: 080-25536105
E-mail: purchase@kmf.coop

IFT NO.: S/KF/PUR/Tender-639/2023-24 Date: 15.03.2024

SHORT TERM TENDER NOTIFICATION
(Through e-Procurement Portal)

The Karnataka Milk Federation Ltd., Bangalore invites tenders from eligible tenderers for providing services for the following item:

Sl. No.	Name of the Item	Quantity	EMD (Rs.)
1	Manufacturing and supply of Dosa & Idli Batter under Nandini brand including storage, Marketing, distribution till retailers for a period of one year.	Single job work as detailed in tender document.	72,000/-

Tender Document may be downloaded from e-procurement website: <https://kppp.karnataka.gov.in>.

Date of commencement of tender from **15.03.2024**. Pre-bid Meeting Date: **22.03.2024** at **11.00 a.m.** Last date for Uploading of Tender on or before **30.03.2024** up to **5.00 p.m.** Date of opening of Tech. Tender on **01.04.2024** at **11.00 a.m.** Date of Commercial bid opening **After technical evaluation**.

Other details can be seen in the tender documents.

**For Karnataka Co-Opp. Milk Federation Ltd.,
Sd/- DIRECTOR (PURCHASE)**

DEHU ROAD BRANCH
Vrundavan Building, Near Telephone Exchange, Dehu Road, Pune 412101

APPENDIX-IV
(See Rule 8 (1))
POSSESSION NOTICE
(for Immovable Property)

Whereas
The undersigned being the authorised officer of the Bank of India under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30/09/2023 calling upon the borrower **Mr. Santosh Ramesh Kumbhar** to repay the amount mentioned in the notice being **Rs.48.24 Lakhs + unchanged interest** within 60 days from the date of receipt of the said notice.

The borrower's having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **possession of the property** described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 12th day of **March** of the year **2024**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Bank of India** for an amount **Rs.48.24 Lakhs + unchanged interest** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

All that part and parcel of the property consisting of Flat No. 203, 2nd floor, admeasuring about 63.917 sq. mtrs. i.e. 1004 sq.ft. along with terrace admeasuring about 5.203 sq.mtrs in Gaurav Pride building situated on S.No. 121, Hissa No. 2/5/1, 2/4/1, 2/1, Gaon Mouje, Wakad, Tal. Mulshi, Pune - 411057. Property is in the name of Mr. Santosh Ramesh Kumbhar who is applicant in the account.

Bounded;	
On the North by	: Open Space
On the South by	: Emergency Stair case & Passage
On the East by	: Open Space
On the West by	: Stair case & Flat No. 202

Date : 12.03.2024
Place : Pune

Sd/-
Chief Manager
Authorised Officer

**FORM B
PUBLIC ANNOUNCEMENT**
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF DANESITA PHADNIS FOOD INDUSTRIES LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	DANESITA PHADNIS FOOD INDUSTRIES LIMITED
2. Date of Incorporation of Corporate Debtor	February 4, 2011
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Pune
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U15500PN2011PLC138494
5. Address of the registered office & principal office (if any) of Corporate Debtor	"Kalpavriksh", 2nd Floor, S.No. 46/1C/1 D.P. Road, Karve Nagar, Pune, Maharashtra-411052
6. Date of closure of Insolvency Resolution Process	February 23, 2024
7. Liquidation commencement date of Corporate Debtor	February 23, 2024 (Order received on 12.03.2024)
8. Name & Registration Number of insolvency Professional acting as Liquidator	Mr. Vishal Ghisulal Jain Regn. No. IBSBI/PA-001/IP-P00419/2017-18/10742 AFA Valid till: 31-Dec-2024
9. Address and Email of the liquidator as registered with the Board	D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul (West), Navi Mumbai, Maharashtra-400706 Email : vishal@resolvegroup.co.in (No correspondence on this)
10. Address and e-mail to be used for correspondence with the liquidator	C/o. Resolve-IPE Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705 Email: dpf@resolvegroup.co.in
11. Last date for submission of Claims	April 11, 2024

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of **Danesita Phadnis Food Industries Limited** on **February 23, 2024**. The stakeholders of **Danesita Phadnis Food Industries Limited** are hereby called upon to submit their claims with proof on or before **April 11, 2024** to the Liquidator at the address mentioned against Form No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Further, in case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder, and duly collected by the interim resolution professional or resolution professional, as the case may be, during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
Vishal Ghisulal Jain
Liquidator, In the matter of Danesita Phadnis Food Industries Limited
CIN: U15500PN2011PLC138494
Regn. No. IBSBI/PA-001/IP-P00419/2017-18/10742
AFA Valid Upto: 31-Dec-2024
Communication Address/Email: Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705
Email: dpf@resolvegroup.co.in
Registered Address/Email: D-1902, Palm Beach Residency, Amey CHS Ltd., Plot No. 24-29, Sector-4, Nerul (West), Navi Mumbai, Maharashtra - 400706
Email: vishal@resolvegroup.co.in

Date : 16.03.2024
Place : Mumbai

This is to inform that, I Bhavarlal Kundan Jain owns shares as described in Schedule hereunder. The certificates of the said shares have been lost/ misplaced/destroyed and I have applied to the company for issue of duplicate share certificate(s) in lieu thereof. Any person(s) who has have claim(s) on the said shares should lodge such claim(s) with the company's registrars and transfer agents viz Kfin Technologies Private Limited, Selenium Tower B, Plot No. 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032, within 15 days from the date of this notice failing which the company will proceed to issue duplicate share certificate(s) in respect of the said shares in the name of Mr. Bhavarlal Kundan Jain.

Schedule (Certificate Details)

Share Certificates bearing no.(s) 8560, 21393, 36608, 102266, 102267, 204853, 204854, 204855, 204856 for 400 shares bearing distinctive no.(s)827226-822810, 1126319-1126333, 1845182-1845231, 3652039-3652138, 3652089-3652138, 7321937-7322136 standing in the name(s) of Bhavarlal Kundan Jain in the books of M/s. MAHARASHTRA SCOOTERS LIMITED.

Place: Pune
Date : 16/03/2024

Name(s) of the shareholder(s)
Mr. Bhavarlal kundannal Jain

तमाम सर्व लोकांस या जाहिर नोटीशीत कळविण्यात येते की, खालील परिशिष्टात नमूद केलेली मिळकत ही **श्री. धर्मन्द्र गुलाबचंद सिराज, राहणार - १२ गोविंद महल, ८६ - ब नेताजी सुभाष रोड, मरीन ड्राईव्ह, मुंबई - ४००००२** यांची खरेदी मालकी हक्क व ताबे वहिवाटीची आहे. सरर मिळकत आमचे अशिल सौ. कांचन रा. मारशी यांना खरेदी देण्याचे मान्य व कबुल केले असून तसा समजूतीचा कारनामा (MOU) दिनांक २१/०४/२०२३ रोजी लिहून दिलेला आहे. त्यानुसार श्री. धर्मन्द्र गुलाबचंद सिराज यांनी बराच मोठा भाग मोबवला / बिसार रक्कम स्विकारलेले आहे.

तसेच श्री. धर्मन्द्र गुलाबचंद सिराज हे बेकायदेशीरपणे परिशिष्टातील मिळकतीवर कोणचाही व कसलाही हक्क नसल्याचे बनाव करून ते सरर मिळकतीचा व्यवहार करणेचा प्रयत्न करीत आहेत अशी खात्रीशीर माहिती आमचे अशिलांना समजली आहे. तरी सरर मिळकतीबाबत कोणीही कोणताही व कुठल्याही स्वरूपाचा व्यवहार अथवा हक्क वा कोणतेही अधिकार व हितसंबंध निर्माण करू नयेत व सरर श्री. धर्मन्द्र गुलाबचंद सिराज यांच्या भूल थापांना बळी पडू नये. तरी याऊपर जर कोणी सरर मिळकतीबाबत कोणताही व कुठल्याही स्वरूपाचा हक्क व हितसंबंध निर्माण केल्यास सररचे दस्त वा हितसंबंध परिशिष्टातील मिळकतीवर व वर नमूद आमचे अशिलावर बंधनकारक राहणार नाहीत व त्यानंतर कोणचाही, कुठल्याही तक्रार चालणार नाही याची नोंद घ्यावी.

परिशिष्ट : मिळकत वर्णन :- तुकुडी पुणे, पोट तुकुडी ता. हवेली, जि. पुणे तसेच सब रजिस्ट्रार हवेली यांचे कार्यक्षेत्रातील व पुणे महानगरपालिका हद्दीतील गाव मौजे वाचोली ता. हवेली, जि. पुणे येथील प्लॉट नं. १२८५ हिस्सा नं. ६ (प्लॉट नं. १६ प्रायव्हेट ले-आऊट मागेणे) यासी क्षेत्र ०० हेक्टर ३९ आर अधिक पोटखराब ०० हे ०२ आर असे एकूण ०० हे ४० आर यासी आकार ०० र.४५ पै., हि मिळकत.

Sd/-
पुणे, दिनांक : १५/०३/२०२४ ADV. KIRAN WAGAJ

OFFICE : 1, Nakoda Court, Near Canara Bank Regional Office, Shivajinagar, Pune 411005. Phone : 020 25510359, Email - advkiranwagaj@gmail.com

U. P. STATE SUGAR CORPORATION LTD.
VIPIN KHAND, GOMTI NAGAR, LUCKNOW-226010
Ph. No. 0522-2307826 / 28 www.upsugarcorp.in
Email : upstate@sugarcorporation@gmail.com

Ref.No.: PC/SSC/CHWATA/1/1627 Dated : 15.03.2024

INVITATION OF EPC E-BIDS

FOR ENGINEERING, PROCUREMENT AND CONSTRUCTION (EPC) FOR SUPPLY, ERECTION AND COMMISSIONING OF 3000 TCD (EXPANDABLE TO 4900 TCD) SUGAR MILL PLANT WITH CIVIL WORKS ALONG WITH OPERATION AND MAINTENANCE OF SUGAR MILL AT CHHATA, DISTRICT MATHURA, (U.P.).

UPSSCL annuls the process of Invitation of e-Bid for establishing aforesaid plant published on 20.01.2024.

UPSSCL invites Engineering, Procurement and Construction (EPC) e-bids for supply, erection and commissioning of 3000 TCD (expandable to 4900 TCD) Sugar Mill Plant with Civil Works at Chhata, District Mathura, (U.P.) unit. The bidder will also operate and maintain Sugar Mill for 03 (three) years from the date of start of commercial production as per the Bid Document. Bid Document containing details of scope of work, eligibility criteria, technical specifications, other terms & conditions and draft agreements etc can be downloaded from www.upsugarcorp.in or www.etender.up.nic.in. Bidders are advised to visit site to assess the actual conditions of the project site. Interested Bidders may submit their e-Bid on the e-tender website www.etender.up.nic.in as per conditions given in tender form upto **02.05.2024 till 5:00 P.M.** e-bids shall be opened on **03.05.2024 at 12:30 P.M.** Managing Director, UPSSCL reserves the right to reject any/all tenders without assigning any reason.

MANAGING DIRECTOR

CORRIGENDUM NOTICE
For Attention of Eligible Bidders in the ongoing liquidation process of Mudhai Dairy Private Limited
MUDHAI DAIRY PRIVATE LIMITED
CIN: UO1212PN2008PTC132798
(Under Liquidation w.e.f. 08.12.2023)

This Corrigendum supersedes the earlier public announcement as issued by the undersigned regarding E- Auction of corporate debtor as going concern viz, Mudhai Dairy Private Limited (In liquidation) published on 11th March 2024. It is hereby informed that in terms of Clause (1F) of Notification IBSBI/2022-23/GN/REG094, dated 16th September, 2022 the corrected timeline for conduct of E-Auction of corporate debtor as going concern stands as under:

The rescheduled date and time for deposit of EMD is as follows:

Date and Time of E-Auction	11.04.2024 - 12:00 P.M. to 5:00 P.M.
Last Date for submission of Eligibility Documents	25.03.2024 - 5:00 P.M.
Last Date for deposit of EMD amount	Original Date 25.03.2024 corrected to 09.04.2024 - 12:00 P.M.
Date of declaration of Qualified Bidders	30.03.2024
Inspection Date and Time	31.03.2024 to 08.04.2024 - Prior appointment has to be got from the Liquidator - Mobile - 9833866332

The other contents and terms of the E-Auction remains the same. The Liquidation Process Memorandum (revised) can be obtained by the eligible bidders by sending the requisition at cpd.mudhaidairy@gmail.com or same can be access through E Auction Platform i.e. https://ebcvoting.com/upcoming_auction.php

Sd/-
Dinesh Gopal Mundada
(Liquidator)
Mudhai Dairy Private Limited
IBBI/PA-001/IP-P00286/2017-18/10530

Date: 16.03.2024
Place: Pune

Union Bank of India
Karve Road Branch
21/2 Karve Road Pune

E-mail ID: ubin0537004@unionbankofindia.bank

POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of **Union Bank of India, Karve Road Branch, 21/2 Karve Road, Pune-411004** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **04.12.2023** calling upon the borrower **M/s. Avs Fitness Lip (Borrower)**, **Mrs. Savita Shivanand Hulyalkar (Partner)** and **Mr. Shivanand Pargonda Hulyalkar (Partner & Property owner)** to repay the amount mentioned in the notice being **Rs.10.81,999.75 (Rupees ten lakhs eighty one thousands nine hundred and ninety nine and seventy five paise only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this the **15th day of March 2024**. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, Karve Road Branch** for an amount **Rs.10.81,999.75 (Rupees Ten Lakhs Eighty One Thousands Nine Hundred And Ninety Nine And Seventy Five Paise Only)** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

Description of Immovable Property

All that part and parcel Flat No. 5 & 6, at CTS No. 40, Sub-Plot No. 3, Manik Prabha Apartment, Prabhat Road, Off. Karve Road, Pune 411004 within the limit of Pune Municipal Corporation, Taluka Haveli, District Pune. **Boundaries of the Property : East : Flat No. 5, South : Open Space and Staircase, West : Open Space, North: Open Space.**

Date : 15/03/2024
Place : Pune

Authorised Officer,
Union Bank of India

